GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:3691 ANSWERED ON:27.04.2012 FISCAL INCENTIVES . Annayyagari Shri Sai Prathap

Will the Minister of FINANCE be pleased to state:

- (a) whether cement producers in the country are seeking simplification and rationalization of Excise Duty, Duty-Free fuel and raw-material importation and correction of skewed import policies relating to cement;
- (b) if so, the details thereof; and
- (c) the measures being taken by the Government in rationalization of Excise Duty and remove import hindrances?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

- (a): Yes, Madam.
- (b): Representations were received as part of pre-budget memoranda seeking simplification of excise duty to convert the existing composite rate to fully specific or ad valorem without reference to MRP, reduction of basic customs duty on coal and withdrawal of exemption from basic customs duty on import of cement.
- (c): The following relief/rationalization measures have been taken in the Budget for 2012-13:
- (i) Instead of differential rates of excise duty depending on the Retail Sale Price of packagedcement, uniform rates without reference to Retail Sale Price have been prescribed;
- (ii) Full exemption from basic customs duty with concessional Countervailing duty of 1% has been provided in respect of steam coalThere appear to be no import hindrancesas imports of cement are fully exempt from basic customsduty and are freeunder the Foreign Trade Policy subject to conformity with BIS specifications.